THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA) : (a) and (b) There is no such proposal, at present, before the Government for complete ban on export of chrome ore. Chrome ore production, domestic consumption and export during the last three years are as below:-

(Quantity in lakh tonnes)

Year	Production@	Domestic consumption*	Export#
2008-09	40.73	21.62	18.99
2009-10 (Provisional)	34.25	23.44	6.89
2010-11 (Estimated)	42.62	28.57$	1.73@

@ Source - Indian Bureau of Mines, Ministry of Mines.

#Source - DGCI & S. Export includes export of chrome ore and chrome concentrates.

$ Estimates of Ministry of Steel.

*Source - Report of the Working Group on Steel Industry for the Twelfth Five Year Plan (2012-2017).

The production of chrome ore in the country is more than the consumption of chrome ore by the domestic steel and ferro alloy industry and therefore, is sufficient to meet the present requirement of chrome ore by the steel sector in the country.

(c) In order to discourage export of chrome ore for long term utilization by domestic end use industry, Government has imposed an Export duty of Rs.3000/- per tonne on chrome ore and has also put an annual ceiling of 3 lakh tonnes for export of chrome ore.

Academies issuing fake certificates to pilots

†*150. SHRI SATYAVRAT CHATURVEDI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether it is a fact that cases of some academies issuing fake certificates to aspiring pilots have come to the notice of Government;

(b) if so, the details thereof; and

(c) the action taken by Government against such erring academies?

†Original notice of the question was received in Hindi.

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI) : (a) and (b) No Sir.

(c) DGCA is authorized to issue licences to aspiring pilots subject to meeting the educational qualification, requirements laid down in rules and on the basis of certificates obtained from recognized Board/University and flying training undertaken at DGCA approved institutes. Flying training institutes are not authorised to issue licences. DGCA has ordered an audit of 37 flying clubs in the country. So far audit of 33 flying clubs have been completed. The audit was carried out with the primary aim to ensure that they are functioning as per the existing guidelines and have facilities and system in place for conduct of flying, training and maintenance of aircraft.

Based on the Audit findings action has been taken against 3 flying training institutes *viz.,* Ahmedabad Aviation Academy, Bombay Flying Club and Birmi Flying Academy Pvt. Ltd., in the form of suspension of approval and issue of warning.

Cases of bogus entries in the flying log book of trainee pilots by CFI of Rajasthan Flying School, Jaipur were reported by Anti-Corruption Bureau (ACB), Rajasthan. On the basis Preliminary report received from Anti Corruption Bureau Rajasthan, licence of 19 pilots have been suspended by DGCA.

Accountability of SAI

*151. SHRI MOHAMMED ADEEB : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) In what way and to what extent Sports Authority of India (SAI) is accountable to Parliament;

(b) whether it is discharging its obligation towards Parliament properly and efficiently;

(c) In what way the Ministry monitors functioning of the SAI and ensures its accountability;

(d) whether there is a need for close monitoring of SAI by Government; and

(e) if so, the plans in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN) : (a) Sports Authority of India (SAI) is a registered Society under the Societies'